

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP 65/2003 (OA 332/2001)

DATE OF ORDER: 15.12.2003

Kripa Shankar Goyal son of Shri Banwari Lal Goyal aged about 47 yrs. Resident of 9/401, Malviya Nagar, Jaipur. At present working as Senior Goods Clerk (Separate Cadre) in the office of Divisional Commercial Superintendent, Western Railway, Jaipur.

.... Applicant.

VERSUS

1. R.M. Agarwal, General Manager, G.M. Office Opposite to Railway Hospital, North Western Railway, Jaipur.
2. Raj Kumar Meena, Divisional Railway Manager, North Western Railway, DRM Office, Near Railway Station, Jaipur.
3. Heera Lal Meena, Sr. Divisional Commercial Manager, North Western Railway, DRM Office, Near Railway Station, Jaipur.

.... Respondents.

None present for the petitioner.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

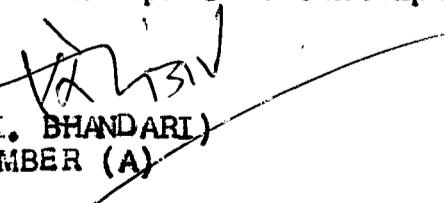
Hon'ble Mr. A.K. Bhandari, Member (Administrative)

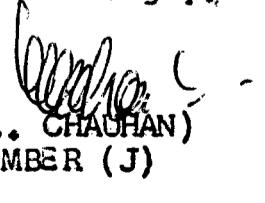
ORDER (ORAL)

The petitioner has filed this Contempt Petition for the alleged violation of the order of this Tribunal dated 22.11.2002 passed in OA No. 332/2001 whereby this Tribunal has quashed and set aside the orders dated 24.4.2001 (Annexure A/1) and 15.5.1979 (Annexure A/2). By way of this Contempt Petition, the petitioner has alleged that the Department has not granted promotion benefits pursuant to the issuance of the aforesaid order.

2. We have perused the judgement dated 22.11.2002. The main grievance of the applicant/petitioner in that OA was regarding quashing ~~of the~~ & set aside the charge sheet dated 15.5.1979 (Annexure A/2) and order dated 24.4.2001 (Annexure A/1) on the ground that charge sheet has been issued after a lapse of twenty two years. The issue regarding payment of back-wages and promotion was not involved in that OA. As such, the present Contempt Petition is wholly mis-conceived and deserves to be dismissed.

3. The present Contempt Petition is dismissed accordingly.

  
(A.K. BHANDARI)  
MEMBER (A)

  
(M.L. CHAUHAN)  
MEMBER (J)